

# LOK SABHA DEBATES

## LOK SABHA

Friday, July 12, 1991/  
Asadha 21, 1913 (Saka)

The Lok Sabha met at Eleven of the  
Clock

[MR. SPEAKER in the Chair]

### MEMBER SWORN

SHRI ASLAM SHER KHAN  
(Betul)

11.02 hrs.

### ORAL ANSWERS TO QUESTIONS

[English]

MR. SPEAKER: Now we take up the questions.

SHRIMATI GEETA MUKHERJEE: Sir, may I request you to club my question—Question No. 11—with Question No. 1 which covers more or less identical grounds?

MR. SPEAKER: I think we may take it up later.

19 Electoral Reforms

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\*1. SHRI LAL K. ADVANI:

SHRI ATAL BIHARI  
VAJPAYEE:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the disturbing use of money and muscle

power and also abuse of administrative machinery during the recently held elections for Lok Sabha and some assemblies;

(b) the measures suggested in the past by the Election Commission as the needed electoral reforms to minimise the malpractices, the expenditure involved and the dates when these proposals were received by the Government;

(c) which of these proposals are under the Government's active consideration and what is the action plan in this regard; and

(d) whether these reforms would be introduced before elections for certain assemblies/Lok Sabha constituencies are held?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) Yes, Sir.

(b) to (d) A statement listing out the measures suggested by the Election Commission for elected reforms in the past and the reforms which have already been implemented by the Government is placed on the Table of the House.

The Government is committed to electoral reforms. However, in view of certain incidents in the last general elections, a greater indepth study is required and, therefore, no time-frame can be given as at present.

### STATEMENT

The measures suggested by the Election Commission for electoral reforms in the past are listed in Annexure-I. It is not possible at this stage to work out exact expenditure involved in implementing these measures. The proposals from Election Commission have